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**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**CIRCUIT COURT SITTING AT INDORE**

**ORIGINAL APPLICATION NO. 639 OF 2006**

INDORE, THIS THE 26<sup>TH</sup> DAY OF SEPTEMBER, 2006

**HON'BLE DR. G.C. SRIVASTAVA, VICE CHAIRMAN**  
**HON'BLE MR. A.K. GAUR, JUDICIAL MEMBER**

Pawan Yadav,  
S/o. Shri Dilip Singh Yadav,  
aged about 29 years,  
Working as Extra Departmental,  
Office Address : Village Post Master,  
Village : Kodariya (Mhow),  
R/o. H. No. 2/1 Postal Colony,  
Mhow (MP) – 45441. ....

**Applicant**

(By Advocate – Shri I.H. Khan)

**V e r s u s**

1. The Secretary, Government of India,  
Ministry of Communication, Department  
of Postal Services, New Delhi.
2. The Chief Post Master General,  
M.P., Circle, Bhopal.
3. The Director of Postal Services,  
C/o. Post Master General, Indore Region,  
Indore.
4. The Supdt. of Post Offices,  
Mufassil Division, Indore. ....

**Respondents**

**O R D E R (Oral)**

**By Dr. G.C. Srivastava, Vice Chairman –**

Through this Original Application the applicant has prayed for the following main relief:

"(a) Order No. Staff/16-4/8/ 2004 dated 12/23-01-2006 may please be quashed and be set aside (Anx-IV) ---- passed by respondent No. 3,

(b) Allotment order may please be issued and the applicant may please be sent for training."

2. The learned counsel for the applicant stated that he has filed an appeal against the impugned order under Rule 23 of the CCS (CCA) Rules, 1965. Since this is not a disciplinary matter no appeal lies under CCS (CCA) rules. However, in the interest of justice, we direct the applicant to file a representation against the impugned order to the competent authority within

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a weeks time and if that is done, the competent authority is directed to decide the said representation of the applicant within a period of two months from the date of receipt of ~~copy of~~ the said representation by a detailed and speaking order. We give liberty to the applicant to approach this Tribunal in case he is not satisfied with the order passed by the competent authority or if it is so advised. Be it noted that we have not expressed any opinion on the merits of the case.

3. With the aforesaid direction, the Original Application is disposed of at the admission stage itself.

*A. K. Gaur*  
**(A.K. Gaur)**  
Judicial Member

*G. C. Srivastava*  
**(Dr. G.C. Srivastava)**  
Vice Chairman

**"SA"**